of 17.5% per annum, compounded at the end of each month.

(e) As the realisation of arrears of revenue is an on going process, such measures, administrative, legal and others, as are considered necessary from time to time continue to be taken. In case of deliberate and persistent tax default of huge amounts less preferential treatment in the matters concerning approval of applications for capital issues, bonus shares, loans from banks/public financial institutions, expansion licencing etc., is given.

[Translation]

Provision of raw material for weavers in Bihar

655. SHRI NAWAL KISHORE RAI: Will the Minister of State for TEXTILES be pleased to state:

(a) whether the Government propose to provide raw material, finance and proper market facilities to improve the lot of weavers in Sitamarhi and Muzaffarpur districts of Bihar;

(b) if so, whether the Government also propose to make arrangements for the export of their goods;

(c) if so, when and how; and

(d) if not, the reasons therefor.

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) Government of India has formulated a number of schemes in consultation with the State Governments for provision of raw material, finance and for providing marketing assistance to handloom weavers throughout the country. These schemes are implemented by State Governments and are not area/district specified. Following facilities are provided with a view to improving the lot of weavers, including, those in Sitamarhi and Muzaffarpur Districts of Bihar:

Provision of Raw Material.—Hank Yarn obligation scheme ensu-